With these words I express my grateful thanks to all the Members who have participated in this debate, and I hope that they will lend their support to the smooth passage of the Bill.

MR. DEPUTY-SPEAKER: The question is:—

"That the Bill further to amend the Industrial Development Bank of India Act, 1964, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: The House will now take up Clause by Clause consideration of the Bill.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted

- Clause 2 was added to the Bill.

MR. SEPUTY-PEAKERD: The question is:

"That Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI PRANAB MUKHERJEE. I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.10 hrs.

ANDHRA SCIENTIFIC COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL

MR. DEPUTY-SPEAKER: We will now take up the Andhra Scientific Company Limited (Acquisition and Transfer of Undertakings) Bill.

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): I beg to move—

"That the Bill to provide for the acquisition and transfer of the undertakings of the Andhra Scientific Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continuity of production of scientific instruments which are vital to the needs of the country and for matters connected therewith or incidental there'o, be taken into consideration,"

The Andhra Scientific Co. Ltd., Machilipatnam in Krishna District of Andhra Pradesh is engaged in the production of scientific instruments, a large number of which are meant for defence requirements. The Company was established as a partnership firm in 1926 and was incorporated as a public limited company in 1937. The authorised capital of the company is Rs. 100 lakhs of which Rs. 25 lakhs has been issued and Rs. 17.68 lakhs paid up.

The company had successfully developed a number of items required for defence which were earlier being imported. The Department of Defence Supplies had placed orders worth Rs. 52 lakhs on the company between the period 1966—71 but for various reasons the production of the company declined from Rs. 45 lakhs in

1967-68 to Rs. 9 lakhs in 1971-72 and the Company declared an indefinite lay-off in November, 1971. In order to protect the employment of about 850 workmen and to ensure the continued supply of critical defence stores the management of Andhra Scientific Co. Ltd. was taken over on 23rd June, 1972 under the provision of Section 18AA of the Industries (Development and Regulation) Act, 1951. The initial take-over was for a period of five years and has been extended from year to year and is currently valid up to 26th December, 1982.

With the take-over of the management, the production of the Company steadily increased from Rs. lakhs in 1972-73 to an amount Rs. 205.33 lakhs in 1981-82 An inter-Ministerial Committee, which was appointed to determine the future setup of the Company, after examining various alternatives had recommended that the undertakings should nationalised in order to consolidate the gains of change-over of management and to ensure an uninterrupted supply of critical items for defence. The recommendations of the Committee have been examined in Government in consultation with the concerned Ministries and it is considered that nationalisation of undertakings of the Company would be the most appropriate course - tionalisation would also enable the Government to invest additional funds necessary for working capital and for the modernisation of its plant and machinery.

The Bill now before the House seeks to achieve the aforesaid object of nationalisation of the Company. Apart from providing for acquisition and transfer of the undertakings of the Company, the Bill also provides for the payment of an amount for such acquisition, vesting of the undertakings of the Company in a Government company, appointment of a Commissioner of Payments for the purpose of disbursing the amount payable to the Company and for other incidental and consequential matters.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the acquisition and transfer of the undertakings of the Andhra Scientific Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continuity of production of scientific instruments which are vital to the needs of the country and for matters connected therewith or incidental thereto, be taken into consideration."

SHRI HANAN MOLLAH (Uluberia): First of all, I think the hon. Minister for piloting this Bill for nationalisation of an important undertaking, which is engaged in manufacture f critical and scientific instruments for defence requirements.

In this Bill, Chapter 3, clause 7 and 8 provide for compensation. No factory owner sets up a factory with his own money. He takes the money from financial institutions and Government sources. After getting a lot of profit, he makes the industry sick and leaves it. In such circumstances, no compensation should be provided by the Government. But here the attitude of the Government is very clear. They are indulging in helping such persons by giving huge amounts as compensation; in this case, the amount is Rs. 224.10 lakhs. So, I oppose this clause, which gives huge amount to the company

It is a good attempt on the part of the Government to save the unit, to guarantee the employment of the employees of this factory.

In the Statement of Objects and Reasons, the Government has expressed a pious hope that in view of the fact that the Company had a body of talented and dedicated scientists and engineers, it wants to help them. The intention is good, but the Government

[Shri Hanan Mollah]

is not at all sincere about this statement. We know that thousands of our scientists are not getting an opportunity or proper facilities for doing reseach work with the result that they are compelled to leave the country. This has been the curse of scientific development in our country. So, mere statements like this would not do. Government should be more serious and try to see how to implement those statements. The scientists should be opportunities and provided sufficient necessary facilities for doing research work. At the same time, their conditions of service, promotional avenues etc should also be looked into.

The Statement of Objects and Reasons also refers to the modernisation of the plant and machinery. I would say that it is very much connected with self-reliance. Normally what happens is that Government bring foreign technology in the name of modernisation. Import liberalisation is also used as a means to import technology. But when we import technology from the western and other capitalist and imperialist countries, they never give us the latest technology; rather, they give out-dated technology. So, we cannot modernise and develop our activity unless we give more emphasis on self-reliance. Our scientists should be given every opportunity and encouragement to develop their ideas so that we can utilize our own resources and have advanced indigenous technology. So, I would say that the modernisation of the factory has to be done with the help of our own scientists and engineers.

We should be more and more selfreliant in our defence production. After nationalisation of these plants, we should have proper planning the production of these units. I will give one example. One of the HAL units is functioning in Barrackpore of West Bengal. It was a very efficient unit. Now because of lack of orders, the production is at a standstill, the labour is lying idle and the unit is facing a crisis, even though it is one of the oldest units. It is only afterwards that other units of HAL have come up in Bangalore and other places. I have repeatedly drawn the attention of the hon. Minister and even Prime Minister to this aspect In fact, the hon. Minister had assured me outside the House that he will look into the matter and give appropriate orders to this unit. So, I request him and remind him about it so that he can save the public sector unit. That is also a nationalised public sector unit.

PROF. N. G RANGA: that?

MR. DEPUTY-SPEAKER: Barrackpore in West Bengal.

SHRI HANNAN MOLLAH: rackpore.

I want to mention about another unit which is on the border of my constituency, that is, Industrial Plants Limited. Earlier it was run by Birlas 80 per cent of the capital of this unit is supplied by Government and other financial institutions. But cent per cent of the orders are given by the Defence Ministry. They make supplies in response to the orders of the Defence Ministry. But for the last five years it is under lock-out. Time and again we have been requesting the Government—some high level technical committee also recommended that it is economically viable and it is helpful to the Defence industry and the money also is of the Government. But in spite of that, the Government is not doing anything to take over that unit. So, I request the Government to look into the matter

Finally, I say that after nationalisation, there are provisions for the protection of the employees of this Andhra Scientific Company because 850 employees are there. They have been enjoying some facilities. So, I request the hon. Minister to look into the matter so that their rights and other facilities are properly safeguarded

With these words, I support the measure and welcome the nationalisation of this unit.

PROF. N. G. RANGA (Guntur): Mr. Deputy-Speaker, Sir, I welcome this Bill and I wish to thank the Government for having at long last decided to take over this very important concern under the Defence Ministry.

The pity is that the Government has delayed taking this decision for long a time. Now I am glad that they have decided to do it.

There are only less than a thousand people-850 scientists and their colleagues, who are employed-who will now come to have some security service, but then there is a great need for the Government to expand this concern in order o fullfil not only the present objectives that they have placed before themselves from the Defence point of view, but also from the point of view of the earlier objective that the founders of this very valuable institution had before them, i.e., manufacturing and supplying the precision scientific instruments needed by our Hgh Schools, Colleges and medical practioners. The instruments which have been manufactured in this concern have become very famous all over India for their precision and for their expertise. But unfortunately they have not been able to make this concern a viable one. It was under the inspiration, I think, of Dr. Pattabhi, one of our veteran patriots, that this institution at that time was founded with great hopes. Like so many other national institutions that were industrially launched, it was started those days and it had also come to have bad times because there was not sufficient support from the Government. I hope the Government give some careful consideration to the need for starting a number of ordnance factories in the eastern coast of our country. Most of them which we have had till now are either in the West or in the Gangetic valley or towards Himachal Pradesh. So far as Orissa, Andhra and Tamil Nadu

MR DEPUTY_SPEAKER: Kerala.

PROF. N. G. RANGA:....are concerned, there are very few ordnance factories. There are very few installations which the Defence Ministry have started and maintained. Therefore. I would like the Government to give some consideration to the need of this area and of these people. There are scientists. They have done really good work. There are more and more scientists who are being trained in our various scientific institutions. They need employment. The best possible service that we can get from them these days is for defence purposes. I trust that the Defence Ministry will give some thought to this-train and induce as many of our scientists as possible to come over to their own employment, accept employment in ordnance factories

With these observations I extend my whole hearted support and congratulate the Government for having brought in this Bill.

श्री सत्य नारायण जटिया (उञ्जैन) : उपाध्यक्ष महोदय, ग्रान्घ साईटिफिक कंपनी लिमिटेड (उपकमों का अर्जन स्रॉर सन्तरण) विधेयक जो यहां पर प्रस्तुत किया गया है, मैं सोचता हं कि यह एक सांईटिफिक कम्पनी है लेकिन सांईटिफिक तरीके से इसका राष्ट्रीयकरण नहीं किया गया। 1972 में यह पता लगा था कि प्रधन्ध में कमी के कारण इस उपक्रम को लेना जरूरी हो गया है लेकिन 10 साल के बाद 1982 में ग्राज इसके ऊपर विवार किया जा रहा है । हिन्द्स्तान में वैज्ञानिक उपकरण बनाने के लिये कोई बहत ग्रन्छी संस्थायें हों--ऐसी बात भी मैं नहीं समझता हूं । बहुत से उपकरणों को ग्राज भी हों ग्रायात करना पडता है ऐसी स्थिति में हमारे देश में जो वैज्ञा-निक हैं और इस प्रकार की अच्छी कंपनियां

श्रि सत्य न रायण जाटिया]

हैं जो कि इस प्रकार के उपकरण तैयार करती हैं, उनको अवश्य ही प्रोटेशन किया जाना चाहिए।

यह भी बताया गया है कि जो वहां पर वैज्ञानिक हैं या जो अन्य कर्मचारी हैं वे बहुत ही अच्छा काम करने वाले हैं परन्तु ग्रच्छा प्रबन्धन न होने के कारण उनकी अच्छाई यां प्रकट नहीं हो पाई है वहां पर प्रबन्ध की जो कमी 'रही है उसको दूर करने की दृष्टि से सरकार नेजो कदम उठाया है उसमें काफी विलम्ब हुम्रा है। यह भी बतया गया है कि पहले यह छोटी कम्पनी थी लेकिन बढते बढते इसका ब्यापारिक टर्नग्रोवर 45 लाख तक पहुंच गया है। स्पष्ट है कि इस कम्पनी को बढाने में वहां के वैज्ञानिको एवं अन्य कर्मचारियों का पूरा सहयोग रहा है परन्तु कम्पनी जो घाटे की स्थिति में ग्राई, उसका मूल कारण क्प्रबन्ध ही है। 1967-68 में 1लाख 51 हजार की हानि हुई थी और 1971 72 में वढ कर 25 लाख हो गई। उसके बाद सरकार ने इसके प्रवन्ध को श्रवने हाथ में लेने की बात सोची। लेकिन यह नहीं बताया गया कि 1972 से 1982 तक इन 10 वर्षों में इस कम्पनी की क्या स्थिति रही ? वहां पर म्नाफा या घाटा की क्या स्थिति रही? मैं समझता हूं मंत्री जी इस संबंध में बताने की कृपा करेंगे।

इसके ग्रतिरिक्त इस कम्पनी में 850 कर्मचारी काम कर रहे हैं उनको भी संतुष्ट करके राष्ट्र के हित में उनका सदुपयोग किया जाना चाहिए । उनकी सेवायों को बचाने के लिये सरकार ने यह कदम उठाया है जोकि सराहनीय है लेकिन साथ ही मैं जानना चाहता हूं क्या सरकार ने उन कर्मचारियों की सुविधायों के बारे में उनके भ्रावास के उनकी विकिश कंडीसन्स उनके शिपटस श्रालाउन्सस ग्रादि के बारे में भी कुछ विचार कर रही है या नहीं ? इस संबंध में भी मंत्री जी को यहां पर जानकारी देनी चाहिए। जो कंपनियां घाटे में जाती हैं, पहले कई साल सरकार इसका प्रबन्ध संभालती है, उसके बाद भी जब कोई लाभ नहीं होता तब मजबूरन इनका राष्ट्रीकरण श्रर्थात सरकारीकरण किया जाता है, । इसके बाद भी इन में मुनाफा होगा, इस बात की कोई गारन्टी नहीं होती है।

म्राज हमारे देश में वैज्ञानिकों की क्या स्थिति है। सरकार उनकी शिक्षा स्रीर प्रशिक्षण का सारा प्रबन्ध करती है, लेकिन उनका लाभ विदेशों को जाता है। मझे दो प्रकरण याद है जब प्रधान मंत्री जी ने ग्राहवान किया था कि वैज्ञानिक देश मैं वापिस ग्रा जायें, उनकी सेवाग्रों का ठीक से उपयोग किया जायेगा, लेकिन जो लोट कर ग्राये, उनका कोई सदुपयोग नहीं हुम्रा, उनको निराशा ही हाथ लगी। इसलिये वैज्ञानिक उपकरण तैयार करने वाली कम्पनियों के बारे में सरकार चिंता करेगी, ऐसी मुझे ग्राशा है। इन शब्दों। के साथ में अपनी बात समाप्त करता हूं।

श्री राजेश कुमार सिंह (फिरोजाबाद) : इस विवेयक का मैं समर्थन करता हूं। बिल को पढने से कुछ बातों के बारे में संशय पैदा होता है । इन्होंने कहा कि कंपनी प्रगतिशोल वैज्ञानिक उपकरण बनाती है ग्रीर एक वार 45 लाख का टर्न-ग्रोवर भी दिखाया है। लेकिन 45 लाख का टर्न ग्रोवर कोई ज्यादा नहीं है। इस तरह की बहुत सी कम्पनियां इतना टर्न योवर दिखाती होंगी । इसलिये कुछ प्रक्त उत्पन्न होतें हैं।

प्रभी जैसा कि जिट्या साहव ने कहा कि 1972 में आपने इसका मैंनेजमेंट अपने हाथ में ले लिया और इस अविध में आप इसका इंतजाम करते रहे। इसके बाबजूद हानि होती रही। इतना समय इंतजार क्यों किया गया। रक्षा मंत्री जी ने अभी अपने वक्तव्य में बताया कि यह कम्पनी खास रक्षा उत्पादन से संबंधित है और महत्व-पूर्ण है, ऐसा उनका संकेत था। मेरे खयाल से 10 वर्ष व्यर्थ गवां दिये गये। अगर इसको इतना आवश्यक समझा गया था तो आपने पहले ही इसको क्यों नहीं नेशलाइज कर दिया? ये बातें संशय पैदा करती हैं।

एक प्रश्न और है। 850 लोगों के रोजगार का प्रश्न है, इसलिये मैं इसका समर्थन करता हूं क्योंकि उनके रोजगार का प्रकृत है। वैसे भी आप नौकरियां नहीं दे पा रहे हैं। लेकिन पब्लिक सैक्टर के बारे में लोगों की धारणा ग्रच्छी नहीं है । जहां कोई चीज पब्लिक सैक्टर में ग्राई तो पे:लिटिक्स ग्रीर करप्शन शुरू हो जाता है । मेरी अपनी राय भी इनके वारे में ग्रन्छी नहीं है। इसके बारे में छोटी सी बात कहना चाहूंगा । ब्यूरो म्राफ पब्लिक एंटरप्राइसेस की रिपोर्ट में बताया गया है कि 109 पब्लिक सैक्टर्स के अन्दर 35853.96 करोड़ का टर्न स्रोवर होगा स्रौर स्रगर स्राप मनाफा देखें तो वह है 403.70 करोड़ । इतना बड़ा व्यापार करने के बाद सिर्फ इतना मनाफा है। यदि ग्राप रक्षाः के दृष्टिकोण से बात करते हैं तो मैं ग्रापसे सहमत हूं।

MR. DEPUTY-SPEAKER: The present position is much improved than the old position.

SHRI RAJESH KUMAR SINGH: I am telling about the last year figures—for 1980-81.

नेशनल टैक्सटाईल कारपोरेशन के बारे में श्रापको मालूम होगा। इनकी मिलें सी करोड़ रुपए का घाटा देती हैं। इस घाटे की बात के लिए श्रापने नेशनलाइज करने की बात कही है, वह श्रच्छी नहीं लग रही है। श्रगर श्राप रक्षा के उत्पादनों को बढ़ाने की बात करने जा रहे हैं तो यह स्वागत-योग्य है क्योंकि यह देश की श्रावश्यकता है।

हमारे माननीय वरिष्ठ नेता प्रो॰ रंगा साहब फरमा रहे थे, उनकी बात भी सही है कि इसका लक्ष्य उत्पादनों का ही न बनकर कम से कम इसमें दृष्टिकोण यह लिया जाए कि छातों के लिए, जो पढ़ते हैं, जो वैज्ञानिक हैं, उनके लिए उन सामानों का जो संयंत्र माडनाइज करने जा रहे हैं, मशीनरी लगाने जा रहे हैं, यह लक्ष्य निर्धारित हो कि उनके लिए यह मुहैया हो सके। यही मेरा प्रश्न था। मान्यवर, रक्षा उत्पादन करने वाली बात से मैं पूर्णतः सहमत हूं।

मजदूरों के सम्बन्ध में एक बात ग्रौर कहना चाहूंगा। मैंने कुछ प्राविजन जल्दी में देखें है। जैसे प्राविडेण्ट फन्ड की बात है। यदि पिछली कम्पनी या ग्रन्डरटेकिंग में कोई वकाया राशि हो तो उसके बारे में भी सरकार को ग्रपनी जिम्मेदारी ले लेनी चाहिए। नेशनल हेरल्ड का फैसला हुग्रा था। प्राविडेण्ट फन्ड का, कुछ लोगों ने ग्राज तक जमा नहीं किया।

में मिसाल के तौर पर कह रहा हूं कि प्राईवेट कम्पनी और अन्डरटेकिंग्स की जो कल्याण निधि हैं उनकी सुविधाओं के बारे में भी बड़े गौर से नजर रखनी चाहिए। जैसे ही सरकार नेशनलाइज करती है, उसकी जिम्मेदारी नेती है, उन लोगों को भी जिस दिन से सर्विस श्री राजेश कुमार सिंह

में हैं, उस कम्पनी में सर्विस में लगाया जाए। जो नियम ग्रापके होंगे उसे ग्राप देखते हैं। मेरे कहने का मतलब यह है कि जो उनके राइट्स हैं, जो उन्हें सुविधाएं मिलनी चाहिए उनके बारे में भी सरकार को बड़ी सहानुभृतिपूर्वक गौर करना चाहिए जिससे उनके हितों की रक्षा की जा सके।

श्री मूलचन्द डागा (पाली): उपाध्यक्ष महोदय, सरकार अपने कार्यालयों में बिल बनाकर रखती है ग्रीर जब बिल समय ग्राता है, वहीं लैंग्वेज, वहीं भाषा रखकर के उसमें फिगर्स बदलकर पेश कर देते हैं।

श्री राजेश कुमार सिंह: भाषा बदलवा दीजिए।

श्री मूल चन्द डागा : उसमें कुछ नहीं है। यह जो बिल बनाते हैं, कई पढ़े-लिखे लोग हैं, उनमें फिगर्स बदलकर भेज देते हैं ग्रौर ये टेक-ग्रोवर कर लेते हैं।

श्री एन० के शेजवलकर : नाम बदलना पड़ता है।

श्रो मूल चन्द डागा: नाम बदल देते हैं। इसके अन्दर प्रतिभा पलायन होता है। के॰ पी॰ सिंह साहब सुनेंगे, इतनी दिरी से क्यों लिया ग्रापने इसको । 35 लाख जो बैंक का लोन था, उस पर ग्रापने ब्याज दे दिया लेकिन 84.59 लाख पे करना है। आपने रुपया दे दिया और लोन कितना दिया, यह ग्रापने कितने साल के बाद निर्णय लिया। सरकार का कोई काम खुद का काम नहीं होता । सरकार का काम सरकारी तरीके से ही होता है ग्रीर इससे सरकारी खजा ने को जो नुकसान होता है, उसके जिम्मेदार कौन हैं? जब यह कंपनियां इतना रुपया लेने के बाद, इतना घाटा दिखाती हैं मों भाष कहते हैं इतनी ग्रन्छी है, 👣 वैज्ञानिक काम करते हैं, उससे इतना अच्छा हमारा उत्पादन होता है। क्या स्राप कारण बताएंगे कि स्रापको इतना समय क्यों लगा? कमिशनर स्राप कब एप्वांइट करेंगे? ग्रापने कोई तारीख बिल में नहीं बताई है। क्या ग्राप बता सकते हैं कि किस तारीख तक कमिशनर एप्वाइंट ग्राप करेंगे ? कम्पनीज को श्राप टेक स्रोवर कर लेते हैं लेकिन कमिशनर का एप्वाइंटमैन्ट एक एक दो दो साल तक नहीं होता है। मुकदमें चलते रहते हैं। पता हो नहीं चलता है कि प्रापर्टी कम्पनी की कितनी कीमत की है, मशीनरी तथा दूसरा सामान कितनी कीमत का है, बिल्डिंग कितने की है। श्रापको यह सारा कुछ बताना चाहिये ।

ें मेरा यह भी कर्ना है कि जो ब्राडिट है वह ग्राडिटर जनरल द्वारा होना चाहिये। सरकार को इसकी व्यवस्था करनी चाहिये। **ग्रा**डिटर जनरल की जो रिपोर्ट हो वह सदन में पेश होनी चाहिये। इस चीज को श्रापने प्रोवाइड नहीं किया है। यह रुपया खजाने में से जाएगा। इसके हिसाब किताब का हम को पता लचना चाहिये। म्राडिट रिपोर्ट सदन की मेज पर रखी जानी चाहिये। सरकारी करण हो गया है। जनता के हित में कम्पनी भ्रापने ली है। श्रापने सैक्शन 15 में कहा है:

"The Central Government shall, for the purpose of disbursing the amounts payable to the Company under Sections 7 and 8, by Notification, appoint a Commissioner of Payments,"

दो कम्पनियां ग्रापने ग्रभी ली है। दो साल हो गए । लेकिन कमिशनर एप्वाइट नहीं हुमा है। माप जो रेग्यलेशज बनाएं उनका ग्राप क्या करेंगे। रूलज जो ग्रापने कह दिया है कि ले कर देंगे। लेकिन रेग्युलेशन का क्या होगा, इसका कुछ पता ही नहीं है। ग्रापन कहा है कि 850 मजदूरों के हित के लिए ग्राप काम कर रहे हैं। मैं जानना चाहता हूं कि कितने सालों से यह कम्पनी घाटे में चल रही थी? दस दस साल आपको निर्णय लेने में लग जाते हैं। यह जो इंडिसिशन की स्थिति है यह मोस्ट डिसएप्वाइंटिंग है। मालूम ऐसा होता है कि सरकार पर दबाव डाला गया ग्रीर तव यह इसको ले रही है।

बैंकों ने कम्पनियों को लोन दे रखे थे। वैंक इनको वापिस क्यों नहीं ले रहा है भीर नयों यह देख नहीं रहेथे कि कम्पनी घाटे में जा रही है ग्रीर ग्रपना पैसा उनको वसूल करना चाहिए ।

MR. DEPUTY SPEAKER: I think India means indecision, according to you.

SHRI MOOL CHAND DAGA: I am thankful to you. That is more disappointing.

होता क्या है? ये कम्पनियां जब बाटे में जाती हैं ग्रीर बन्द करने की नौबत माजाती है तो जो म्रच्छी मशीनरी होती है उसको किसी दूसरी जगह ले जाती है। जिस तरह से गाड़ियां डिस-पोजल के लिए पड़ी रहती हैं ग्रीर उनका सामान गायब हो जाता है उसी तरह से इन कम्पनियों की ग्रच्छी मशीनरी भी जब भाप लेते हैं, उसको गायब कर दिया जाता हैं,

जब भी ग्राप कोई बिल लाएं तो पूरी डिटेलज ग्रापको हमें सप्लाई करनी चाहिए

ताकि हम को मालूम हो सके कि इतने की मशीनली है, इतनी कीमत की बिल्डिंग है, इतना हम को देना है। ग्राठ साल के बाद ग्राप बिल लाते हैं। जब ग्राप टेक ग्रोबर करते हैं इसका मतलब यह है कि खाजाने से पैसा ग्राप खर्च करने जा रहे हैं। खजाने के एक एक पैसे का हिसाब जनता हम से पूछेगी ग्रौर उसका उत्तर हम को देना होगा। तब हम क्या उत्तर देंगे? ग्राज होता यह है कि चार्डड एकाउटेंट से ये कम्पनिया ग्राडिट करवा लेती है र्यार उनके कोल्युशन से गोलमाल करती हैं। हमारी मांग है कि ग्राडिटर जनरल से ब्राडिट इन कम्पनियों का करवाने की ग्राप त्यवस्था करें। यहां भी 76 करोड़ का घाटा हुन्ना है।

चीजें जिन की तरफ ग्रापका ध्यान जाना चाहिए।

SHRI T. R. SHAMANNA (Bangalore South): Mr. Deputy-Speaker, Sir, through this Bill, the Andhra Scientific Company Limited is being taken over by the Government of India, the Department of Defence. In the first instance I would say that I am sorry that Government is taking over a large number of concerns like this but have no laid down any fixed policy for this. First Maruti was taken over, then many textile mills have been taken over, then many jute mills have been taken over, many railways have been taken over and recently the Chandigarh edible oil mill has been taken over. I am sorry that Government has not so far decided on any fixed policy here. In one case they say that they are taking over for better management and at the same time in another case they say that they are acquiring it or purchasing it outright. Here I feel that something is hidden; I cannot understand how this Government is taking over without giving details. In the first instance this company was worerst a state to

[Shri T. R. Shamanna]

king at a loss from the beginning. In 1967-68 the loss was Rs. 1.91 lakhs and in 1971-72 the loss went up to Rs. 25 lakhs; in the course of three years, the loss had gone upto Rs. 25 lakhs. There was something radically wrong as far this concern was concerned because it was a losing concern from the very beginning. The Minister has said while this moving Bill that nufactures scientific instruments for Defence Department, I know very well that the Andhra Scientific Company was supplying laboratory instruments to many high schools and colleges. I do not know how the Defence Department is interested in taking it over.

Here the Bill provides for payment in cash of an amount of Rs. 224 lakhs for acquiring the concern, for acquiring the right, title and interest of the Company in relation to its undertakings. Then the Government has to pay Rs. 35 lakhs towards bank loan - the pre-takegiven by nationalised over loans banks and financial institutions the company. Here a wonderful thing is that the bank loan is Rs. 35 lakhs and the interest is about Rs. 50 lakhs. The total amount payable will be Rs. 224 + Rs. 85 lakhs, that is, about Rs. 309 lakhs. Actually it is not only Rs. 224 lakhs. You have to add up some more. According to this Bill, a further amount calculated at the rate of Rs. 10,000 per annum is payable for the deprivation of the Company of the management of its undertakings; it is estimated that this amount will be of the order of Rs. 90,000. The Bill also provides for payment of a further amount in consideration of the retrospective operation of the provisions of clauses 3, 4 and 5, calculated at the rate of Rs. 10,000 per annum; this amount will be of the order of Rs. 11,000. The Government has also agreed to pay a sum of Rs. 75,000 as simple interest at the rate of four per cent per annum. All these put together

come to a sizable amount as payable. Then for acquisition you pay Rs. 224 lakhs to the company and they have agreed to pay Rs. 85 lakhs for the bank loans. So Rs. 309 lakhs is the amount they have to pay for the outright purchase. Further more they have agreed to pay to the management Rs. 10,000 per year and on the whole it will come to Rs. 90,000. They have to pay Rs. 75 lakhs for interest. This concern is losing heavily and at this stage they are paying such a large amount. It would have been better that some explanation was given as to on what basis thsi Rs. 224 lakhs is payable to the company. It is very necessary that details are given about the assets and liabilities so that we know how much the Government is paying towards the scientific concern and how much is paid for the bank loan. If all these details had been given, it would have given us an idea as to how the concern is sought to be taken over.

Concerns are taken when there is When there is misfinancial loss. management, then also we take the concern. Then if it is a concern of national importance, then also we take it over. Also to safeguard the interests of employees we try to take over concerns. So many considerations arise. In future also concerns may be taken over. Therefore, I urge upon the Government and it is very necessary also, that some broad policies are laid down for acquisition of concerns. Going through the financial details, I feel somehow there is something fishy in this. If proper accounts are given, there would not have been any reason for doubt. So I urge upon the Government to lay down a policy as to which concerns are taken over for acquisition, which concerns are taken over for management and which conconcerns are taken over for outright purchase, etc. This is very necessary. Otherwise, it will be very difficult for us to give consent for taking over such concerns.

प्रो॰ ग्रजित कुमार मेहता : (समस्ती-पूर): उपाध्यक्ष महोदय, साधारणतया इस विधेयक का मैं स्वागत ही कहंगा। सरकार ने 850 कमचारियों, समर्पित **वैज्ञानिको** स्रौर र इंजीनियरों की जीविका के सवाल पर सहानुभूतिपूर्ण रुख रखा है, इसकी मुझे प्रसन्नता है, लेकिन समझ में नहीं ग्राता कि यह सहदयता ग्रौर जगहों व ग्रौर मामलों में क्यों नहीं

बहुत सी बातें कही जा चकी हैं इसलिए मैं इनकी डिटेल में नहीं जाऊंगा। मैं जल्दी जल्दी कुछ प्रश्न भ्रापसे करूंगा श्रीर उसी में मेरी सारी वातें श्रा जायेंगी, श्राणा है स्राप उनका उत्तर कृपा कर स्रवश्य देंगे ?

- (1) यदि रक्षा उत्पादन से यह उपऋम, कंपनी संबंधित है तो उसमें 1972 के बाद 10 वर्षों का विलम्ब क्यों लगाया है ?
- (2) 1972 में ही इसका प्रबन्ध ग्रपने हाथ में लेने के बाद कोई सुधार इस में नही दिखाया, श्रापके उद्देश्य के कथन से स्पष्ट है। पैराग्राफ 2 में ग्रापने कहा

"Though the Central Government was advancing some amounts Funds are also required for modernisation of the plant and machinery."

इससे स्पष्ट है कि ग्रापके द्वारा उसका प्रबंध ग्रपने हाथ में लेने के बावजूद भी उसकी स्थिति में कोई सुधार नहीं हुआ। क्या भ्रापने इस का विश्लेषण किया है कि दोष कहां है। प्राखिर कहां कनी है। क्योंकि कम्पनी जब शुरू

हुई थी तो उसको पहले साल दो लाख रुपए का मुमाफा हुआ। था रः 1965-66 में। लेकिन उसके बाद 1971-72 में 25 लाख 62 हजार रुपए का घाटा हुआ है। क्या ग्रापने इस का विश्लेषण किया कि क्यों मुनाफा घाटे में बदल गया और इसके क्या कारण हैं। कहीं प्रबन्ध में क्षमतातो नही है, पूंजी का ग्रभाव तो नहीं है। यदि है तो कहां पर क्या सुधार लाने की ग्रावश्यकता है। क्या ग्रापने उसके ग्रनुरूप कोई पग उठाये। उसके क्या कारण स्पष्ट हुए। जब से ग्रापने उस कम्पनी को ग्रपने हाथ में लिया है, उसकी स्थिति में कितना सुधार हुग्रा।यदि उसमें पूंजी का ग्रभाव था तो ग्राप इतने दिनों तक क्या करते रहे ।

मेरा ग्रगला प्रश्न है कि ग्राप

प्रवृत्ति ही ऐसी बन गई है कि आप सिक इंडस्ट्रीज का सरकारीकरण कर देते हैं। होता क्या है कि इंडस्ट्रीज के मालिक फाइनेंन्नशयल इंसटीटयूशसं से कर्ज ले लेते हैं, वह कर्जा बहुत बड़ा होता है भीर उसमें उत्तरात्तर बढ़ोत्तरी होती जाती है। कहीं वे उस पैसे को किसी दूसरो जगह डाइवर्ट कर देते हैं जिसके कारण वह इंडस्ट्री सिंक हो जाती है । सिक हो जाने के बाद उसको सरकार के मत्त्थे मढ़ दिया जाता है। फिर इस प्रकार उस उद्योग पर बकाया राशि का भुगतान सरकार को करना पड़ता है। इस तरह जब भी किसी इंडस्ट्रीज का सरकारीकरण होता है तो उसके जरिए सार्वजनिक धन का ग्रपव्यय होता है। क्या आपने इस पर विचार किया है।

मेरा ग्रगला प्रश्न यह है कि एक तो पहले ही सरकारी उपक्रमों की हालत ग्रच्छ नहीं है, उसके ऊपर ग्राप ग्रीर सिक इण्डस्ट्रीज को ग्रपने हाथ में लेकर क्या उन की क्षमता ग्रीर उपयोगिता को बढा पायेंगे। मुझे तो ऐसा ही लगता है कि कहीं ग्राए मियां मंगतू . . . द्वारे दर्वेश वाली हालत तो ग्रापकी नहीं कि एक तो पहले ही ग्रापकी हालत खस्ता है ऊपर से ग्राप ग्रौर कर्म्पानयों को हाथ में ले कर उनमें सुधार लाने को बात कर रहे हैं। श्रापका कथन कहां तक जायज है, ग्राप किस तरह से उनमें सुधार लाने की बात सोचते हैं। खाली स्वामित्व बदल देने से तो उपचार नहीं हो जाएगा।

MR DEPUTY SPEAKER: Please conclude.

PROF. AJIT KUMAR MENTA : Sir, I have three more questions to

MR DEPUTY SPEAKER: Your questions are too long. Cut short.

प्रोः ग्रजित कुमार महता : चैप्टर 3 में आपने रकमों के संदाय के बारे में ब्यवस्था को है। मैं जानना चाहता हं कि धारा 7 ग्रौर 8 के खण्ड 1 ग्रौर 2 में ग्रापने 224 लाख रु० ग्रौर 10 हजार रु० प्रतिवर्ष की संगणना की है, उसका ग्राधार क्या है ? में उसको जानना चाहुंगा ।

इसके बाद में यह निवेदन करूंगा ग्रौर सवाल भी करूंगा कि ग्रापने शैंड्यूल में pre-taken over अवधि के कर्मचारियों के बकाया को प्रवर्ग 5 में रखा है. वह किस तरह से जायज है। क्योंकि कर्मचारियों का जो बकाया है उनकी कमाई है वह तो उन के प्राथमिकता के ब्राधार पर मिलना चाहिए। इसलिए उसकी पांचवें शैंड्युल के प्रवर्ग में रखने को बात समझ में नहीं आती।

श्रंत में मैं जानना चाहुंगा कि सरकार द्वारा कम्पनी का प्रबन्ध प्रपने हाथ में लेने के बाद, अर्थात 1972 से, कर्मचारियों के प्रौविड एट फण्ड को क्या ग्रापक प्रबन्धक ने जमा किया है या नहीं। मैं प्राशा करता हं कि मेरे इन प्रश्नों जा उत्तर माननीय मंत्री जी अवश्य देंग ।

MR. DEPUTY SPEAKER: Now, the Minister will reply.

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): Mr. Deputy-Speaker, Sir, while moving this Bill; the hon. Raksha Mantri gave the objectives and reasons of this Bill. They are very clear. This company had been engaged or has been engaged in the production and manufacture of scientific instruments of which, some are critical in nature and also are pertaining to Defence.

18.00 hrs.

From its turn-over of 45 lakhs in 1965-66, the value of sales started dropping and the Company incurred a loss of 1.91 lakhs in 1967-68 which. increased to 25.62 lakhs in 1971-72.

During this period, the Ministry of Defence had placed orders worth Rs. 52 lakhs on the Company for a variety of instruments of Defence use, which were till then imported.

Therefore, the Government took up the Management of the Andhra Scientific Company Limited under Section 18AA of the Industries Act. which enabled it to provide necessary sound and competent Management,

The take-over of the Management of the Company was intially for 5 years and it was extended from year to year.

Sir, I will give you the figures which will indicate how the Company fared from 1965-66.

In 1965-66, the production was 46 lakhs. The sale was 45.52 lakhs.

In 1966-67, the production was 40 lakhs. Sale was 39.36 lakhs.

In 1967-68, the production was 33 lakhs. Sale was 32.79 lakhs. There was loss of 1.91 lakhs.

In 1968-69 the production was 33 lakhs. Sale was 33.06 lakhs. The loss was 3.32 lakhs.

 I_n 1969-70, the production was 27 $lakh_s$ and the sale was 26.61 $lakh_s$ and the loss amounted to 23.89 $lakh_s$.

In 1970-71, the production was 25 lakhs; sale was 24.51 lakhs; the loss was 22.04 lakhs.

In 1971-72, the production was 9 lakhs. Sale was 9.15 lakhs. The loss was 25.62 lakhs.

Therefore, Sir, it was thought fit to take over the Management and provide financial assistance from time to time by way of loan.

The total amount of loans with interest as on 30-6-81 was Rs. 176.20 lakhs. Production and Sales picked up after June, 1972 which is reflected in the working Results which I will give you just now.

In 1972-73 the production was 40.44 lakhs Sale was 26.2 lakhs. There was loss of 10.30 lakhs. In 1973-74 the production was 72.28 lakhs and the sale was 72.16 lakhs and there was profit of 15.44 lakhs. In 1974-75 the production was 91.48 lakhs and the sale was 99.78 lakhs and a profit of 16.27 lakhs. In 1975-76 the production was 110.29 lakhs; the sale was 106.21 lakhs and the profit was 16.98 lakhs. In 1976-77, the production was

92.62 lakhs; the sales was 100.63 lakhs. In 1977-78, the production was 96.12 lakhs; the sale was 100.39 lakhs. Like this, upto 1981-82, with the improvement in the performance of the Company, they could meet the requirements of Defence Services, which were imported and which were critical items.

Hon. Members have practically referred to the same points. One hon, Member referred to Compensation, I think Mr. Mollah referred to the same point. Here, the total liabilities Rs. 334,98 lakhs, but the amount of compensation which is sought to be paid is 224.10 lakhs which is equal to the value of assets. Prof. Mehta wanted to know what is the exact break-up of this 224.10 lakhs. Most of the payments out of this are for the repayment of Central Government loans and the dues of the employees. The full report is with me, but, I think it is not necessary for me now to go into all the details. Out of this nothing is being paid to the previous owners at all. It is only the compensation for the assets, that is being paid.

Prof. Ranga raised the question of expansion of the unit; some other hon. Members also referred to Barrackpore, HAL and the backward regions. Although backwardness of an area is also a consideration, the prime consideration for establishment of a defence undertaking or a defence industry is the strategic requirements. It is on the basis of this that the defence undertakings and units are located Therefore, we cannot say that a particular unit should be located at a particular place. If it meets the strategic requirements, definitely such undertaking or critical unit will be established there depending on the strategic points.

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[Shri K. P. Singh Deo]

The question of expansion of the unit was referred to by Shri Prof. Ranga. Nationalisation would enable further investments by the Government to maintain the tempo of increased production which will lead to further expansion, as the undertaking improves in its performance.

A point was raised by Shri Rajesh Kumar Singh that the turnever of this undertaking is Rs. 45 lakhs. This was in 1965-66; it has now risen to 223 lakhs in 1981-82, and the object of the Bill is to continue this tempo of increased production and meet the critical needs of defence and scientific opticals and instruments which were being imported. Therefore, our policy of achievement of self-reliance, self-sufficiency and indigenisation and imports substitution is sought to be met by this.

Many of the hon, Members have said why there was delay of 10 years, from 1971-72 to 1982 in nationalisation. I would like to bring it to their notice that the company was under Government management since 1972 under the relevant Act. There was an inter-ministerial Committee which was constituted to suggest the future course of action for this undertaking. This Committee had recommended nationalisation in September, Issues relating to the pre-takeover liabilities and back loans took time to be examined. The company's working in the past four years has shown continuous improvement and fore, the Government has come forward with this Bill.

I am grateful to the hon. Members for their unstinted support and welcoming this Bill. I commend this Bili to the hon. House.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the acquisition and transfer of the undertakings of the Andhra Scientiffic Company Limited, with a view to securing the proper management of such undertakings so as to subserve the interests of the general public by ensuring the continuity of production of scientific instruments which are vital to the needs of the country and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR DEPUTY-SPEAKER: House will now take up clause by clause consideration. The question is:

"That Clauses 2 to 32 and the Schedule stand part of the Bill,"

The motion was adopted.

Clauses 2 to 32 and the Schedule were added to the Bill. Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI K. P. SINGH DEO: I beg to move:

"That the Bill be passed"

DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.